

**8<sup>th</sup> SESSION**

**HARYANA VIDHAN SABHA**

**BULLETIN NO. 10**

**Wednesday, the 16<sup>th</sup> March, 2022**

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Wednesday, the 16<sup>th</sup> March, 2022 from 10.00 A.M. to 2.25 P.M.)

**I. QUESTIONS.**

(a) Starred:

<b>Total No. on the order paper</b>	<b>Answered</b>	<b>Not put</b>	<b>Postponed</b>	<b>No. of Supplementaries</b>
20	15	05	-	18

(b) Unstarred: 14

**II. INTIMATION REGARDING LEAVE OF ABSENCE.**

The Speaker informed the House that he has received an intimation through a letter from Shri Anil Vij, Home Minister, in which he has expressed his inability to attend the Haryana Vidhan Sabha Session on 16<sup>th</sup> March, 2022 due to self illness.

**III. WELCOME TO THE REPUTED PERSONS OF KARNAL DISTRICT AND THE STUDENTS & STAFF OF THE DEPARTMENT OF EVENING STUDIES-MULTI DISCIPLINARY RESEARCH CENTRE OF THE PANJAB UNIVERSITY, CHANDIGARH.**

The Speaker on the behalf of him and the House welcomed to the Reputed Persons of Karnal District and the students & staff of the Department of Evening Studies-Multi Disciplinary Research Centre of the Panjab University, Chandigarh who were sitting in the Visitors' Gallery to witness the proceedings of the House.

#### **IV. CALLING ATTENTION MOTION AND STATEMENT THEREON.**

“Regarding giving compensation to the farmers whose crops have been damaged due to unseasonal rain and hailstorm.”

The Speaker informed the House that he had received a Calling Attention Motion No. 19 given notice of by Smt. Kiran Choudhry, M.L.A. regarding giving compensation to the farmers whose crops have been damaged due to unseasonal rain and hailstorm and the same has been admitted.

The Speaker further informed the House that he had also received a Calling Attention Motion No. 40 given notice of by Shri Abhay Singh Chautala, M.L.A. on the similar subject, which has been clubbed with Calling Attention Motion No. 19, hence, he can also ask his supplementary.

The Speaker further informed the House that he had also received a Calling Attention Motion No. 60 given notice of by Shri Chiranjeev Rao, M.L.A. on the similar subject, which has been clubbed with Calling Attention Motion No. 19, hence, he can also ask his supplementary.

The Speaker further informed the House that he had also received an Adjournment Motion No. 04 given notices of by Shri Jagbir Singh Malik and 14 other M.L.A.s (Shri Aftab Ahmed, Shri Varun Chaudhary, Shri Indu Raj, Shri Mamman Khan, Shri Mewa Singh, Smt. Geeta Bhukkal, Shri Balbir Singh, Shri Jaiveer Singh, Smt. Shakuntala Khatak, Shri Kuldeep Vats, Shri Bishan Lal, Smt. Renu Bala, Shri Shishpal Singh and Shri Shamsher Singh Gogi) on the similar subject, which has been converted into Calling Attention Motion No. 74 and clubbed with Calling Attention Motion No. 19, hence, Shri Jagbir Singh Malik and other M.L.As. can also ask their supplementaries.

He further asked Smt. Kiran Choudhry, M.L.A. to read out her notice and the Minister concerned to make a statement thereafter.

Smt. Kiran Choudhry, M.L.A. read out her notice.

The Deputy Chief Minister then made a statement.

The Chief Minister also spoke on this matter.

#### **V. WELCOME TO THE FORMER MINISTER OF HARYANA.**

During the discussion on the Calling Attention Motion No. 19, the Deputy Speaker on the behalf of the House, welcomed Capt. Ajay Singh

Yadav, former Minister of the Haryana, who was sitting in the V.I.P.'s Gallery to witness the proceedings of the House.

**VI. RAISING THE ISSUE OF WEARING PATKA (SCARF) WITH PARTY NAME.**

During the discussion on the Calling Attention Motion No. 19, Shri Abhay Singh Chautala, a Member of the Indian National Lok Dal, raised the issue of a person who was sitting in the Visitors' Gallery in the House wearing a Patka (Scarf) with party name and further pointed out that as per parliamentary conventions, no Member or visitor can come inside the House or in the Visitors' Gallery and V.I.Ps.' Gallery wearing Badge or Patka with party name. He further requested the Deputy Speaker to look into the matter.

The Deputy Speaker informed the Member that concerned person now has removed his Patka. However, instructions will be issued in this regard.

After some time, the Chief Minister also clarified the position in this regard.

**VII. INTIMATION REGARDING TO CLICK THE PHOTOGRAPH.**

The Speaker requested all the Members that those Members who had not clicked their photographs, to go to the Committee Room and click their photographs by photographer so that clear picture may be available for keeping outside of the Library of the Haryana Vidhan Sabha.

**VIII. RESUMPTION OF GENERAL DISCUSSION ON THE BUDGET ESTIMATES FOR THE YEAR 2022-23.**

General discussion on the Budget Estimates for the Year 2022-23 was resumed.

Shri Bishamber Singh, Shri Lakshman Napa and Shri Vinod Bhayana, Members from the Treasury Benches, spoke for 11, 04 and 10 minutes, respectively.

Shri Bharat Bhushan Batra, Shri Aftab Ahmed, Smt. Geeta Bhukkal, Shri Neeraj Sharma and Shri Mamman Khan, Members from the Indian National Congress Party, spoke for 10, 10, 11, 06 and 04 minutes, respectively.

Shri Sombir Sangwan, an Independent Member, spoke for 08 minutes.

## **IX. PRESENTATION OF REPORTS OF THE ASSEMBLY COMMITTEES.**

- (i) The Chairperson (Shri Ishwar Singh) of the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes presented the Forty Fifth Report of the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes for the year 2021-2022 on the Reservation/Representation of Scheduled Castes, Scheduled Tribes and Backward Classes in various Departments, Central/State Government's Schemes applicable, facilities provided under the Scheduled Castes sub Plan outlay and stipend to the students of Scheduled Castes Category, the matter of atrocities caused against the Scheduled Castes Categories and compensation granted to them, 100-100 square yards plots allotted by the Development and Panchayat Department & the houses allotted under the "Pardhan Mantri Awas Yojna" to the reserved categories and food items providing under the National food Security Act. etc. and action taken by the concerned departments on the recommendation/observations of the Committee.
- (ii) The Chairperson (Shri Narender Gupta) of the Committee on Local Bodies and Panchayati Raj Institutions presented the Seventeenth Report of the Committee on Local Bodies and Panchayati Raj Institutions for the year 2021-22 on Annual Technical Inspection Report on Local Bodies & Panchayati Raj Institutions for the years 2011-12, 2012-13, 2013-14, 2014-15, 2015-16 & 2016-17 Audited by the Principal Accountant General (Audit), Haryana & Annual Audit reports of Municipal Corporations Gurugram & Faridabad for the year 2018-2019 and Annual Audit Report of the Local Audit Department Haryana on the Accounts of Panchayati Raj Institutions (PRIs) for the year 2015-16 audited by the Director, Local Audit Department, Haryana.

## X. OFFICIAL RESOLUTION.

At 01.33 P.M., the Urban Local Bodies and Housing Minister Moved the following Resolution:-

“चूंकि संसद, द्वारा चिकित्सीय प्रयोजनों के लिए मानव अंगों को निकालने, उनके भण्डारण और प्रतिरोपण के विनियमन के लिए तथा मानव अंगों के वाणिज्यिक संव्यवहार की रोकथाम के लिए तथा उससे सम्बद्ध अथवा उसके आनुषंगिक मामलों के लिए उपबन्ध करने हेतु मानव अंग प्रतिरोपण (संशोधन) अधिनियम, 2011 (2011 का केन्द्रीय अधिनियम 16) अधिनियमित किया गया;

और चूंकि केन्द्रीय सरकार द्वारा 28 सितम्बर, 2011 को ऐसी तिथि के रूप में नियत किया गया है, जिसको मानव अंग प्रतिरोपण (संशोधन) अधिनियम, 2011 (2011 का केन्द्रीय अधिनियम 16) गोवा, हिमाचल प्रदेश और पश्चिम बंगाल राज्यों तथा सभी संघ राज्यक्षेत्रों में लागू होगा;

और चूंकि उक्त अधिनियम की धारा 1 की उपधारा (2) तथा (3) यह उपबन्धित करती हैं कि यह किसी अन्य राज्य में ऐसे प्रस्ताव की तिथि से लागू होगा, जिसके द्वारा, भारत के संविधान के अनुच्छेद 252 के खण्ड (1) के अधीन इस निमित्त प्रस्ताव पारित करते हुए इस अधिनियम का अंगीकरण करते हैं;

और चूंकि हरियाणा राज्य उक्त अधिनियम के संशोधन का अंगीकरण करना चाहता है ताकि हरियाणा राज्य में चिकित्सीय प्रयोजनों के लिए मानव अंगों को निकालने, उनके भण्डारण तथा प्रतिरोपण तथा मानव अंगों के वाणिज्यिक संव्यवहार की प्रभावकारी रोकथाम तथा उससे सम्बद्ध अथवा उसके आनुषंगिक मामलों को प्रभावी रूप से विनियमित किया जा सके;

अब इसलिए, भारत संविधान के अनुच्छेद 252 के खण्ड (1) तथा मानव अंग प्रतिरोपण (संशोधन) अधिनियम, 2011 (2011 का केन्द्रीय अधिनियम 16) की धारा 1 की उपधारा (2) तथा (3) के उपबन्धों के अनुसरण में, हरियाणा राज्य विधानमण्डल का यह सदन, इसके द्वारा, मानव अंग प्रतिरोपण (संशोधन) अधिनियम, 2011 (2011 का केन्द्रीय अधिनियम 16) का अंगीकरण करने का प्रस्ताव करता है, ताकि हरियाणा राज्य में चिकित्सीय प्रयोजनों के लिए मानव अंगों को निकालने, उनके भण्डारण और प्रतिरोपण तथा मानव अंगों के लिए वाणिज्यिक संव्यवहार की रोकथाम तथा उससे सम्बद्ध अथवा उसके आनुषंगिक मामलों को प्रभावी रूप से विनियमित किया जा सके।”

Smt. Geeta Bhukkal, a Member from the Indian National Congress Party also spoke for 01 minute.

*The motion was put and carried unanimously.*

## XI. LEGISLATIVE BUSINESS

### (i) BILL FOR INTRODUCTION, CONSIDERATION AND PASSING)

#### 1. The Haryana Appropriation (No. 1) Bill, 2022.

At 01.43 P.M., the Chief Minister introduced the Haryana Appropriation (No. 1) Bill, 2022 and also moved-

That the Haryana Appropriation (No. 1) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Schedule, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Chief Minister moved-

That the Bill be passed.

*The motion was put and carried unanimously.*

**(ii) BILLS TO BE INTRODUCED**

**1. The Haryana Mechanical Vehicles (Levy of Tolls) Amendment Bill, 2022.**

At 01.46 P.M., the Deputy Chief Minister introduced the Haryana Mechanical Vehicles (Levy of Tolls) Amendment Bill, 2022.

*The motion was put and carried Unanimously.*

**2. The Haryana Water Resources (Conservation, Regulation and Management) Authority (Amendment) Bill, 2022.**

At 01.47 P.M., the Parliamentary Affairs Minister introduced the Haryana Water Resources (Conservation, Regulation and Management) Authority (Amendment) Bill, 2022.

*The motion was put and carried Unanimously.*

**(iii) BILLS FOR CONSIDERATION AND PASSING**

**1. The Haryana Laws (Special Provisions) Amendment Bill, 2022.**

At 01.47 P.M., the Transport Minister moved-

That the Haryana Laws (Special Provisions) Amendment Bill, be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 4 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Transport Minister moved-

That the Bill be passed.

*The motion was put and carried Unanimously.*

## **2. The Haryana Repealing Bill, 2022.**

At 01.49 P.M., the Deputy Chief Minister moved-

That the Haryana Repealing Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Schedule, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Deputy Chief Minister moved-

That the Bill be passed.

Shri Aftab Ahmed and Shri Bharat Bhushan Batra, Members from the Indian National Congress Party, spoke for a while each.

The Chief Minister, by way of reply, spoke for 1 minute.

*The motion was put and carried Unanimously.*

## **XII. DEFERMENT OF THE HARYANA FIRE AND EMERGENCY SERVICES BILL, 2022.**

On a suggestion made by the Urban Local Bodies and Housing Minister Dr. Kamal Gupta, the Speaker with the sense of the House, deferred the Haryana Fire and Emergency Services Bill, 2022 for 21<sup>st</sup> March, 2022 due to some amendments.

## **XIII. RESUMPTION OF LEGISLATIVE BUSINESS.**

### **4. The Haryana Municipal (Amendment) Bill, 2022.**

At 01.55 P.M., the Urban Local Bodies and Housing Minister moved-

That the Haryana Municipal (Amendment) Bill, 2022 be taken into consideration at once.

Shri Varun Chaudhary, Shri Bharat Bhushan Batra, Shri Jagbir Singh Malik, Shri Aftab Ahmed, Shri Shamsher Singh Gogi and Shri Neeraj Sharma, Members from the Indian National Congress Party, spoke for 2, 2, 1, 1, 1 and 1 minute respectively.

Shri Jogi Ram Sihag, a Member from the Treasury Benches, spoke for 1 minute.

The Urban Local Bodies and Housing Minister, by way of reply, spoke for 3 minutes.

The Chief Minister, also spoke for a while.

On a suggestion made by some members of the Indian National Congress Party and agreed by the Chief Minister, the Urban Local Bodies and Housing Minister, with the permission of the Speaker, moved-

“The Haryana Municipal (Amendment) Bill, 2022 may be referred to the Select Committee for consideration.”

He also moved-

That this House authorizes the Speaker, Haryana Vidhan Sabha, to constitute the Select Committee keeping in view the proportionate strength of various parties in the House.

*The motion was put and carried unanimously.*

#### **5. The Haryana Municipal Corporation (Amendment) Bill, 2022.**

At 02.08 P.M., the Urban Local Bodies and Housing Minister with the permission of the Speaker, moved-

The Haryana Municipal Corporation (Amendment) Bill, 2022 may be referred to the Select Committee for Consideration.”

He also moved-

That this House authorizes the Speaker, Haryana Vidhan Sabha, to constitute the Select Committee keeping in view the proportionate strength of various parties in the House.

*The motion was put and carried unanimously.*

#### **XIV. DEFERMENT OF THE HARYANA CO-OPERATIVE SOCIETIES (AMENDMENT) BILL, 2022.**

On a suggestion made by the Cooperative Minister Dr. Banwari Lal, the Speaker with the sense of the House, deferred the Haryana Co-operative Societies (Amendment) Bill, 2022 for 21<sup>st</sup> March, 2022 due to some amendments.

#### **XV. RESUMPTION OF THE LEGISLATIVE BUSINESS.**

##### **7. The Sports University of Haryana Bill, 2021 (as reported by the Select Committee).**

At 02.09 P.M., the Minister of State for Sports and Youth Affairs moved-

That the Sports University of Haryana Bill (as reported by the Select Committee) be taken into consideration at once.



Smt. Geeta Bhukkal, a member from the Indian National Congress Party, spoke for 2 minutes.

The Minister of State for Sports and Youth Affairs, by way of reply, spoke for 2 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1 was put and carried.

Clauses 2 to 6 were put together and carried unanimously.

#### **Clause 7**

The Minister of State for Sports and Youth Affairs with the permission of the Speaker, moved an amendment in the existing sub-clause (8) of Clause 7 -

“The words “it may” existing in the sub-clause, the words “the State Government may” shall be substituted.”

The amendment was put and carried.

Clause 7, as amended was put and carried unanimously.

Clauses 8 to 18 were put together and carried unanimously.

#### **Clause 19**

The Minister of State for Sports and Youth Affairs with the permission of the Speaker, moved an amendment in sub-clause (2) of Clause 19 -

“The words “Olympics or World Championships” in proviso, the words “Olympics/Commonwealth/Asian games” shall be substituted.”

The amendment was put and carried.

Clause 19, as amended was put and carried unanimously.

Clauses 20 to 38 were put together and carried unanimously.

#### **Clause 39**

The Minister of State for Sports and Youth Affairs with the permission of the Speaker, moved an amendment in Clause 39-

“The words “Notwithstanding anything contained in the Indian Evidence Act, 1872 (Central Act 1 of 1872) or in any other law for the time being in force” existing at the start of the clause shall be deleted. Further, for the words “prima facie evidence”, the words “evidence” shall be substituted.”

The amendment was put and carried.

Clause 39, as amended was put and carried unanimously.

Clauses 40 to 42 were put together and carried unanimously.

Schedule, Sub-clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Minister of State for Sports and Youth Affairs moved-

That the Bill, as amended, be passed.

*The motion was put and carried unanimously.*

#### **XVI. INTIMATION REGARDING THE FORMATION OF SELECT COMMITTEE.**

The Speaker informed the House that the Haryana Municipal (Amendment) Bill, 2022 and the Haryana Municipal Corporation (Amendment) Bill, 2022 have been referred to the Select Committee for consideration and requested all the leaders of the parties to send the name of the Members for constituting the Select Committee. He further informed the House that the Report of this Select Committee will be presented within two months.

#### **XVII. GREETINGS ON THE OCCASION OF THE HOLI FESTIVAL.**

The Speaker extended the greetings to all the Members of the House, Officers and Journalists on the occasion of the Holi falling on 18<sup>th</sup> March, 2022.

The Speaker, with the sense of the house, extended the time of the Sitting of the House as under:

- (i) At 2.00 P.M. for 15 minutes.
- (ii) At 2.15 P.M. for 15 minutes.

The Deputy Speaker occupied the Chair from 11.05 A.M. to 11.57 A.M.

The Sabha then adjourned till 02.00 P.M. on Monday, the 21<sup>st</sup> March, 2022.

**CHANDIGARH**  
**the 16<sup>th</sup> March, 2022.**

**SECRETARY.**